

**OFFICE OF DISTRICT AND SESSIONS JUDGE, FARIDABAD**

**ORDER:-**

The guidelines with regard to working of the courts in view of pandemic COVID-19 have been regulated in accordance with the prevailing situation from time-to-time and in this regard, various SOPs have been issued. In the light of the instructions issued by Hon'ble High Court vide letter No.120/RG/Spl.Misc. dated 03.01.2022 coupled with the instructions issued by Haryana State Disaster Management Authority vide order No.DMC-SPO-2020/14198 dated 01.01.2022 due to surge in COVID-19 cases in and around the area, the following decisions have been taken to check the spread of pandemic corona virus (COVID-19):-


- i. Cases of urgent nature i.e. bail matters, stay matters, Superdari matters shall be heard through Whatsapp Video Call and other online permitted modes only. The Civil Appeals, Criminal Appeals, Civil Misc. Appeals, Criminal Revisions, Ex-parte matters, Eviction Petitions on the ground of non-payment of rent and personal necessity, Succession, Guardian and Wards Act, Probate Cases, Cases u/s 13(B) of the Hindu Marriage Act, Cases under section 125 Cr.P.C., other petty cases and the cases which are fixed for rebuttal evidence and arguments or defence evidence/final arguments shall be physically heard. The M.V.Act Challans of impounded vehicle shall also be taken up and disposed of. However, the other routine matters/cases shall be taken up and adjourned to suitable dates (**except time bound cases**) by the Courts concerned and shall be uploaded thereafter on the CIS.
- ii. Undertrial prisoners shall be produced in the Courts through Video Conferencing mode only. The Model Rules on Video Conferencing received from Hon'ble Supreme Court circulated by Hon'ble Punjab and Haryana High Court, Chandigarh vide letter No. 670/Spl./C.B.8 dated 21.05.2020 and conveyed to all Judicial Officers posted at Faridabad Sessions Division vide this office Endst. No. 10952-10987/V.6/H.2 dated 22.05.2020, shall be followed.
- iii. The Advocates shall maintain the norms of social distancing and the guidelines of Ministry of Home Affairs on the subject, while appearing in the courts. Advocates shall also avoid overcrowding and in case of utmost necessity, they may appear alongwith one Assistant (either Clerk or junior Advocate). Ordinarily, the litigating parties shall not be allowed to accompany Advocates at the time of hearing of the case, unless his/her presence is must or required by the court(s). Every person appearing before the court(s) shall compulsory use masks and hand sanitizers and shall carry certificate showing that he/she is fully vaccinated.
- iv. First remand of accused as far as possible, shall be through Video conferencing/other online digital mode from the Police Stations concerned. The police official concerned shall submit the application and other related papers before the court concerned for passing appropriate orders by the Presiding Officer.

- v. Filing of fresh cases shall be permitted upto 01:00 p.m. only.
- vi. Female employee on family way, comorbid and officials suffering from diabetes, or chronic diseases shall be exempted to attend the duty. Needless to say that none of the employees shall leave the station without prior permission of the competent authority.
- vii. Lawyers are advised to use their chambers for minimum period and leave the Court Complex as early as possible. President, District Bar Association, Faridabad is advised to close the Bar Room/Library.
- viii. Before entry of every person in the Court premises, his/her body temperature will be checked by the designated officials of this Court with the help of thermal gun and only the persons having normal body temperate shall be allowed to enter the Court premises.
- ix. The District Administration shall ensure installation of Sanitization machines at the conspicuous places of Judicial Courts Complex, Faridabad.
- x. Civil Surgeon, Atal Bihari Vajpayee Civil Hospital, Faridabad and Executive Officer, Municipal Corporation, Faridabad are directed to get sanitized the Judicial Court Complex, Faridabad on regular intervals as per the medical protocol.
- xi. The petitioners who wants to seek protection shall bring their RT PCR test report which should not be more than 72 hours old.
- xii. The guidelines/advisory and other SOPs issued by the Government of India and State Government from time-to-time as well as instructions contained in Hon'ble High Court bearing No.110 Spl.E.II/L.80(a) dated 08.02.2021 (**copy enclosed as Annexure-'A'**) shall be followed strictly.

Note:

- A. The said arrangement shall come into force with effect from 07.01.2022 till 14.01.2022. The matter may be reviewed again as per the prevailing situation.
- B. The guidelines issued hitherto by this office from time-to-time on the subject shall be treated as withdrawn.

All concerned be informed accordingly.

  
(Yashvir Singh Rathor)  
District and Sessions Judge,  
Faridabad.

6/1/22



Endst. No. 304-343 / COVID-19 Dated 06-01-2022/

Copy forwarded to the following for information and necessary action:-

1. Registrar General, Punjab and Haryana High Court, Chandigarh.
2. Deputy Commissioner, Faridabad.
3. Commissioner, Municipal Corporation, Faridabad.
4. All the Judicial Officers posted in this Sessions Division.
5. Civil Surgeon, Atal Bihari Vajpayee, Civil Hospital, Faridabad.
6. Superintendent, District Jail, Neemka, Faridabad.
7. President, District Bar Association, Faridabad.
8. Commissioner of Police, Faridabad.



(Yashvir Singh Rathor)  
District and Sessions Judge,  
Faridabad.

6/1/22

No 110 S/L E II/L.80 (a)

From

The Registrar General,  
Punjab and Haryana High Court,  
Chandigarh.

To

All the District and Sessions Judges in the State of Haryana,

Dated, Chandigarh, the 8/2/2021

Subject : Guidelines of preventive measures to contain spread of COVID-19-Covid appropriate behaviour-reg.

Sir/Madam,

I am directed to refer you on the subject cited above and to send herewith a copy of Letter No.36/2/2021-1JJ-II dated 14.01.2021 received from the Additional Chief Secretary to Government, Haryana, Home and Administration of Justice Department, Haryana for information and necessary action.

Yours faithfully,

Encl: As above.

P. S. S. S.  
8.2.2021  
Assistant Registrar (E-II)  
for Registrar General

Endst. No. 111 S/L E.II./L.80(a) dated 8/2/2021

Copy alongwith copy of Letter No.36/2/2021-1JJ-II dated 14.01.2021 of the Additional Chief Secretary to Government, Haryana, Home and Administration of Justice Department, Haryana is forwarded to following for information and necessary action, if any:-

1. The Superintendent, Exclusive Cell.Punjab and Haryana High Court at Chandigarh.
2. The Superintendent, Gazette-II Branch,Punjab and Haryana High Court at Chandigarh.

P. S. S. S.  
8.2.21  
Assistant Registrar (E-II)  
for Registrar General



No. 36/2/2021-1JJ-II

From

The Additional Chief Secretary to Government,  
Haryana, Home and Administration of Justice Department.

To

1. All the Head of the Departments in Haryana.
2. All the Commissioners of Police in Haryana.
3. All the Deputy Commissioners in Haryana.
4. All the Superintendent of Police in Haryana.

Dated Chandigarh, the 14.01.2021

**Subject: Guidelines of preventive measures to contain spread of COVID-19-  
Covid appropriate behaviour-reg.**

I am directed to refer to the subject noted above and to say that the State of Haryana is facing the situation of COVID-19 and has been able to prevent major search in number of cases. Though the number of cases are decreasing, there is need to prevent the spread of infection. Guidelines and SOPs have been issued from time to time by the Ministry of Home Affairs, Government of India as well as the State Government and its authorities regarding basic preventive measures to be followed at all time, which include use of face covers/masks to be mandatory apart from other basic measures. It has come to the notice of the Government that the basic preventive measure regarding use of face covers/masks is not being followed properly and nasal area is not fully covered. Mere wearing of masks would not suffice if the nasal area is exposed. The Government have considered the matter and it has been decided that the basic preventive measures are to be followed to reduce the risk of infection with COVID-19, which include:-

- i) Use of face covers/masks to be mandatory.
- ii) Face covers/masks to be used properly not exposing the nasal area.
- iii) Physical distancing of at least one meter to be followed at all time.
- iv) Levying of fines/penalties on defaulters for not wearing mask/face cover, or not wearing mask/face cover properly exposing the nasal area or for not following physical distancing norms.
- v) Practice liequent hand washing (for at least 40-60 seconds) even when hands are not visibly dirty and use of alcohol based hand sanitizers (for at least 20 seconds).
- vi) Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- vii) Self-monitoring of health by all and reporting any illness at the earliest.
- viii) To make the general public aware about following the above 'COVID appropriate behaviour' through advertisement in electric and print media.

2. The above instructions be brought to the notice of all the concerned for strict compliance. Any lapse on part of the concerned person shall be viewed seriously and action will be taken against the erring officers/officials in accordance with the Rules.

*Asing...*  
Superintendent, Jail and Judicial-II,  
for Additional Chief Secretary to Government, Haryana,  
Home and Administration of Justice Department. *Am*



21/1/2021

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21/1/2021

JR(E-II)